

Porters Cooperative Labour Contract Society Limited, Allahabad and state:

(a) the rates fixed for individual item of Schedule of rates in respect of goods/parcels handled on Delhi Division;

(b) whether fixation of rates for individual item of schedule was done by Railway Administration taking into account the minimum wage rate fixed for labour by the local authority;

(c) if so, the wage rates recommended by the local authority for each station separately on Delhi Division; and

(d) whether the Society is not paying local wage rate fixed by the authority at such stations and if so, what action is proposed to be taken in the matter?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-889/77].

(b) The rates for individual items of the goods/parcels handling contracts are quoted by the contractor/Society in the tender Form/Schedule of rates proforma. The rates are accepted by the Committee after keeping in view the relevant factors including the minimum wage rate fixed by the local authority.

(c) The labour wage rates are fixed by the Local Civil Authorities district-wise and not station-wise. The wage rates fixed by the Civil Authorities for districts on Delhi Division are indicated in statement laid on the Table of the House. [Placed in Library. See No. LT-889/77].

(d) The labourers are being paid on the basis of work done by them.

Fixation of Earnest Money and Security Deposit for Award of Contract for Cycle Stand.

5708. SHRI R. L. P. VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any procedure has been laid down by the Northern Railway Administration for fixation of Earnest Money and Security Deposit for the award of Cycle Stand Contracts to private parties and Co-operative Societies;

(b) the amount of Security Deposit fixed by the Railways for Cycle Stand Contracts at New Delhi, Delhi, Lucknow, Allahabad, Kanpur Central, Aligarh, Ludhiana, Ambala and Moradabad together with the valuation of these contracts; and

(c) whether Government propose to lay down uniform policy for fixation of earnest money and security deposits by the different divisional authorities to avoid any chances of manipulation by the interested parties?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) Yes.

(b) A statement giving the information is attached.

(c) The security deposit is fixed at 10 per cent of the total value of the contract. Instructions have been reiterated to all the Divisions of the Northern Railway to follow the uniform policy as laid down.

To avoid any chance of manipulation by interested parties, the earnest money has been recently increased from 2½ per cent to 10 per cent of the estimated value of contract subject to a minimum of Rs. 1000/- for 'A' class and Rs. 500/- for 'B' class stations.

Statement

Station	Security Deposit	Tender Valuation
	Rs.	Rs.
New Delhi	16,510	1,65,105
Delhi	13,200	1,32,000
Lucknow	9,600	1,56,000
Allahabad	10,000	46,105.01
Kanpur Central	14,000	1,46,000
Aligarh	2,000	17,105.97
Ludhiana	3,200	1,27,120
Ambala Cantt.	5,600	56,000
Moradabad	1,890	18,880

Payment of Wages to Parcel Porters at Allahabad

5709. SHRI VINAYAK PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Station Porters' Cooperative Labour Contract Society Ltd., was paying daily wage rate of Rs. 3/50 to the Parcel Porters working at Allahabad during the year 1975 and as a result of agitation and protests made by the workers it increased the wages of workers to Rs. 4/- with effect from 1st September, 1976;

(b) whether increase in wage rate from Rs. 3.50 to Rs. 4/- was intimated by the Society to the Railway Administration; and

(c) whether fines were imposed by Railway Authorities for deliberate failure on the part of Society to pay workers Rs. 5/50 which they were/are receiving from the Administration?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):

(a) The Society was previously paying the labour at the rate of Rs. 3.50 per day which was increased to Rs. 4/- with effect from 1st July, 1976.

(b) Yes.

(c) A fine of Rs. 100/- was imposed on the society in October, 1976 for failure to comply with Clauses 14 & 17 of the agreement pertaining to payment of Fair Wages and Hours of Employment Regulations, respectively.

Areas selected for oil drilling in Jammu and Kashmir

5710. SHRI BALDEV SINGH JASROTHA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many areas are selected for oil drilling during the next two years in Jammu and Kashmir State;

(b) the parties in collaboration with whom the work will be undertaken with terms and conditions therefor; and